

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

O.A. No. 021/00697/2017

Date of order : 31.12.2018

Between:

Mr. L S CHOWHAN, IPS,  
S/o. H.S.CHOWHAN,  
Aged: 44 years,  
Occupation: Superintendent of Police (Intelligence),,  
Andhra Pradesh, presently working as  
DCP, Traffic-I, Police Control Room,  
Basheerbagh, Hyderabad

Applicant

A N D

1. Union of India represented by  
The Secretary, Department of Personnel  
And Training, (All India Services-IPS),  
Government of India, North Block,  
New Delhi 110001,
2. The Secretary, Ministry of Home Affairs,  
Govt. of India, North Block,  
New Delhi 110 001,
3. The State of Telangana rep. by its  
Chief Secretary, Telangana Secretariat Buildings,  
Saifabad, Hyderabad,
4. The State of Andhra Pradesh rep. by its  
Chief Secretary, Andhra Pradesh Secretariat Buildings,  
Velagapudi, Guntur District.

... Respondents

Counsel for the applicant : Mr.KRKV PRASAD

Counsel for the respondents : Mr. V.Vinod Kumar,  
Senior CGSC  
Mr. Ch. Srinivas, SC for AP State  
Mr. P.Raveender Reddy, SC for  
the State of Telangana

C O R A M :

THE HON'BLE MR .JUSTICE L NARASIMHA REDDY, CHAIRMAN  
THE HON'BLE MR. B.V.SUDHAKAR, MEMBER (A)

ORAL ORDER

(Per Hon'ble Mr. Justice L Narasimha Reddy, Chairman)

The applicant is an IPS officer of the undivided State of Andhra Pradesh. In the context of his allotment, the context of State Reorganization, the applicant made representation dated 29.9.2016, with request to allot him to the Telangana cadre, if necessary by pursuing the matter with the Ministry of Home Affairs, Government of India. His further request was that till a final allocation is made, he may be temporarily allotted to Telangana cadre. This OA is filed almost for the same relief.

2. The respondents have not yet filed counter affidavit though more than one year has elapsed.

3. We heard Mr. KRKV Prasad, learned counsel for the applicant and Mr. V. Vinod Kumar, learned standing counsel for the respondents.

4. The allocation of IPS officers of the undivided state of Andhra Pradesh to the two resultant States is governed by various circulars and notifications issued in exercise of powers under the relevant provisions of Andhra Pradesh Reorganisation Act, 2014. The question whether the applicant is entitled to be allocated to Telangana Cadre or Andhra Pradesh cadre, needs to be examined by the respondents. The representation cannot be kept pending indefinitely.

5. We, therefore, dispose of the OA directing the concerned authority, to pass appropriate orders on the representation of the applicant dated 29.09.2016 within a period of two months from the date of receipt of this order. There shall be no order as to costs.

(B.V.SUDHAKAR)  
MEMBER (A)

(JUSTICE L NARASIMHA REDDY)  
CHAIRMAN

vsn